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IN THE HIGH COURT OF DELHI AT NEW DELHI

WRIT PETITION (CRL)

/2020 (TO BE NUMBERED)

RAHUL ROY

. PETITIONER

Through: Ms. Suroor Mander with Mr.

Chirayu Jain, Advocates

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS

.. RESPONDENTS

Through: Mr. Sanjay Ghose, Standing

counsel, GNCTD

CORAM:

JUSTICE S. MURALIDHAR

JUSTICE ANUP JAIRAM BHAMBHANI

ORDER

26.02.2020

1. This is a special sitting convened at 12.30 am (26.2.2020) at the residence of one of us (S. Muralidhar, J) under the orders of the senior most Judge, Justice G.S. Sistani, as the Chief Justice is not in Delhi at the present moment. One of us (S. Muralidhar, J) received a call from Ms. Suroor Mander, Advocate explaining the dire circumstances, under which certain grievously wounded victims of the riots taking place in the North Eastern District of Delhi, were unable to be removed from the Al Hind Hospital in New Mustafabad, Delhi-110094, a fairly small hospital which lacks the facilities for treating seriously wounded persons, for treatment at the GTB Hospital in Dilshad Garden. She prayed for urgent orders for safe passage of the ambulances, both to the Al Hind Hospital and from the said hospital for the injured victims.

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2. At the hearing, Ms. Suroor arranged to have Dr. Anwar at the Al Hind Hospital speak on phone, in speaker mode, to the Court as well as all present including Mr Sanjay Ghose, learned Counsel representing the Delhi Police and the Government of Delhi, Mr Alok Kumar, the Joint Commissioner of Police, Mr Rajesh Deo, DCP (Crime). Dr. Anwar explained that there were 2 dead persons and around 22 injured persons at the Al Hind Hospital and that he had been trying to seek police help since around 4 pm today without success.

3. In the presence of the Court, Mr Deo gave Dr. Anwar the mobile number of Mr Deepak Gupta, the DCP (East) and at the same time spoke to Mr Gupta instructing him to reach the Al Hind Hospital forthwith despite the odds.

4. The Court at this stage is primarily concerned with ensuring the safety of the lives of the injured and immediate medical attention that they require and for that purpose to ensure the safe passage of the injured victims to the nearest available government hospitals. The Court accordingly directs the Delhi Police to ensure such safe passage by deploying all the resources at its command and on the strength of this order and to ensure that apart from the safe passage, the injured victims receive immediate emergency treatment, if not at the GTB Hospital, then at the LNJP Hospital or Maulana Azad or any other government hospital.

5. It must also be mentioned here that even while this order was being dictated, Mr. Gupta, DCP (East) managed to reach the Al Hind Hospital and confirmed to Mr Rajesh Deo, DCP that the police was in the process of evacuating the injured to the nearest hospitals.

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6. Ms. Suroor Mander, learned counsel for the Petitioner expresses concern that the information about the persons admitted to the hospitals is not available readily to their immediate relations and friends and that there should be some arrangement in the form of medical/police control rooms or desks at the major hospitals including GTB, LNJP and Maulana Azad Hospital to provide such information on request.

7. Mr. Rajesh Deo stated that the Police would work out a mechanism to make available the above information and keep the Court apprised.

8. A status report of compliance, including information about the injured victims and the treatment offered to them be placed before the Court later today when it takes up the matter at 2.15 pm.

9. This order be conveyed to the Medical Superintendent of GTB and LNJP Hospitals through Deputy Commissioner (Crime) and the Deputy Commissioner (North) and also conveyed by Mr. Praveen Uppal, Registrar (Listing) of this Court who is also present with us, on phone to the Police Headquarters for being immediately brought to the attention of the Commissioner of Police.

10. List before this Bench at 2.15 pm today.

11.Order be given dasti under the signature of the Court Master.

S. MURALIDHAR, J

ANUP JAIRAM BHAMBHANI, J

FEBRUARY 26, 2020